

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

SPECIAL LEAVE PETITION (CRIMINAL) Diary No. 25978/2022

(Arising out of impugned final judgment and order dated 10-03-2021 in CRLA No. 452/1990 passed by the High Court of Judicature at Allahabad, Lucknow Bench)

FAROOQ @ NANHAI

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

(IA No.128817/2022-CONDONATION OF DELAY IN FILING AND IA No.128813/2022-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT AND IA No.128816/2022-EXEMPTION FROM FILING O.T. AND IA No.128819/2022-EXEMPTION FROM CUSTODY CERTIFICATE)

Date : 23-09-2022 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE A.S. BOPANNA

HON'BLE MR. JUSTICE PAMIDIGHANTAM SRI NARASIMHA

For Petitioner(s) Mr. Pardeep Gupta, Adv.
 Mr. Parinav Gupta, Adv.
 Mrs. Mansi Gupta, Adv.
 Mr. Rahul Kumar Choudhary, Adv.
 Ms. Mamta Sharma, Adv.
 Dr. (Mrs.) Vipin Gupta, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Delay condoned.

Issue notice to the respondent.

(RAJNI MUKHI)
COURT MASTER (SH)

(DIPTI KHURANA)
ASSISTANT REGISTRAR